

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 613
IB-869(ND)/2019**

**IN THE MATTER OF:
Mr. Mukesh Bansal**

...PETITIONER

Vs.

M/s. Rise India Padhopaadhao Pvt. Ltd.

...RESPONDENT

**Section
U/s 9 of IB Code, 2016**

**Order delivered on 10.08.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :CS Nitin Grover.
For the RP :Mr. I. P. S. Oberoi, Advocate.
For the Respondent/Corporate Debtor :Mr. Akhilesh Agarwal, Respondent
No.3**

ORDER

IA.2573/2022

This is an application filed by Mr. Mohan Lal Jain, Resolution Professional under Section 12A to IBC, 2016 along with affidavit.

Counsel for the Resolution Professional, Shri Sumit Mehta and Rishabh Jain of the Suspended Board of Directors are present and Mr. Mukesh Bansal the Operational Creditor in person is present. Counsel for the Resolution Professional has submitted that in the CoC meeting held on 17.05.2022 the CoC resolved that on the basis of settlement application made in Form -FA submitted by the original applicant/Petitioner i.e. Mr. Mukesh Bansal for withdrawal of Application admitted under Section 9 of the Code for initiation of

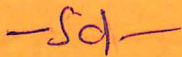
(Anjula)





CIRP of M/s. Rise India Padhopadhao Private Limited in terms of Section 12A of the Code and Regulation 30A of the CIRP Regulation the case may be withdrawn. Heard the other parties also present and no one has any objection in allowing the withdrawal application. The withdrawal application is allowed and the matter is now **dismissed as withdrawn**. Resolution Professional is discharged from his duties and responsibilities in the matter. Corporate Debtor is relieved from the clutches of CIRP. Case folders and connected papers may be consigned to the Record Room. Bailable warrants issued in respect of Mr. Sumit Kishorimal Mehta, Rishabh Jain and Akhilesh Agarwal are recalled and ~~there~~ are discharged. IA/2573/2022 stands **allowed**.

IA/43/2022, IA/4655/2021, IA/5044/2021 and IA/2162/2022 have now become infructuous as the CIR Process is closed and the main matter stands **dismissed as withdrawn**.



(Rahul Bhatnagar)
Member (T)



(P.S.N Prasad)
Member (J)